

GOVERNMENT OF INDIA
MINISTRY OF FINANCE

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DATE: 17-11-86

NOTIFICATION

6044
No. 6044 (S.O. 251/6/84-14): In exercise of the powers conferred by sub-section 122 of the Income-tax Act, 1961 (43 of 1961) and the other powers enabling it in this behalf, the Joint Secretaries of Income Tax hereby direct that the following amendment be made to its notification No. 342 (S.O. 251/14/80-14) dated 30.1.80 as modified from time to time.

In the schedule appended to the said notification, under column no. 2, against the jurisdiction of the Appellate as set at Chandernagore, Pondicherry, there, the following shall be added as item no. 40:-

"to. I.C.O., Additional, U-100"

This notification shall take effect from 1.10.84.

(S. K. S. CH. S.)
SECRETARY
MINISTRY OF FINANCE

The Secretary,
Govt. of India House,
Mayapuri, New Delhi.

Copy to:-

1. The Comptroller of the Currency, U.S.A.
2. The Registrar, Income-tax Appellate Tribunal, Bombay.
3. S.O. (S.O.) (Circular), New Delhi.
4. Joint Section/Asst. Section.
5. The Joint Secretaries of Income Tax, Ministry of Law, West Block, New Delhi.
6. 1000 section-2 copies.

(S. K. S. CH. S.)
SECRETARY
MINISTRY OF FINANCE

Issue to
CIT only